

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI

MEMORANDUM OF ORIGINAL APPLICATION
(Under Section 18 (1) read with Sections 14 of the
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION No. 22 of 2023 (SZ)

P.Kesavan

...Applicant

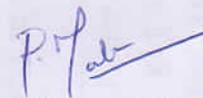
Vs.

The District Collector,
Karur District, Karur and 6 others

...Respondents

**CONSENT CONDITIONS AND COMPLIANCE STATUS
FILED BY THE APPLICANT**

Dated at Chennai on this the 20th day of February, 2023.



Counsel for Applicant

Sl. No	Conditions stipulated in the consent order dated 24.07.2020 and directions issued by the TNPCB in its B.P	Observation during inspection by TNPCB and in the Show Cause Notice	Status of compliance
1	As per the Special Condition No.4 , all the Air Pollution Control measures should be operated efficiently and continuously so as to achieve the standards prescribed in Special Condition No.3. - Page -87	The unit has provided water sprinkler along the approach road. However the unit has not provided water sprinkler in the working area which leads to Fugitive emission found during the time of inspection. - Pages - 149 and 150	Inspection report itself indicates that the 7 th respondent unit is not at all operating the Air Pollution Control measures at any point of time and thereby the unit has not complied with the said condition.
2	As per the Additional Condition No.2 , the unit should ensure that the APC Measures are installed and operated as per the directions and recommended in B.P Ms.No.4 dated 02.07.2004. Page - 88 Note : Directions and recommendations in B.P.No.4 dated 02.07.2008 is found at Page 37 and relevant portion is at Page 41	-do-	-do-
3	As per the Special Condition No.7 , the occupier of the unit, at his own costs, should get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed. - Page - 88	Not noted in the inspection report by TNPCB. - Page 148 But in its information furnished under RTI Act, the 4 th respondent has stated that AAQ and ANL Survey was not conducted by TNPCB (Page-120)	From the information furnished by the TNPCB, it is clear that the unit has not complied with the said condition.

	<p>and that the information for conducting AAQ/ANL Surveys are not available in its office (Page-147)</p> <p>Similarly, by its information under RTI Act, the TNPCB has also informed that AAQ survey was not conducted in the unit premises and that ANL survey was not conducted in the unit premises—Page - 131</p>	
<p>From the inspection report of TNPCB, it is clear that the unit has not complied with the said condition and the directions issued by the TNPCB in B.P.No.26 dated 30.07.2018.</p>	<p>The unit has not provided the compound wall/wind net arrester all around the premises as per consent condition.</p> <p>- Pages - 149 and 150</p>	<p>As per the Additional Condition No.6, the industrial unit should provide and maintain compound wall/Wind net arrester all around the premises.</p> <p>- Page -88</p> <p>As per the Special Condition No.9 the occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence and that the occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.</p> <p>Note: Vide its B.P.No.26 dated 30.07.2018 the TNPCB has issued directions to the industrial unit to construct the compound wall to a height of 10 feet around its boundary. Page -71</p>

5	<p>As per the Additional Condition No.8, the industrial unit should continue to develop green belt within the premises. - Page -88</p> <p>Note : Vide its B.P.No.26 dated 30.07.2018 the TNPCB has issued directions to the industrial unit to develop green belt of 5 metre width all around the inner periphery of the unit premises. Page - 71</p>	<p>The unit has not developed adequate green belt in the premises. - Pages 149 and 150</p>	<p>From the inspection report and show cause notice of TNPCB, it is clear that the unit has not complied with the said condition and the directions issued by the TNPCB in B.P.No.26 dated 30.07.2018.</p>
6	<p>As per the Additional Condition No.9, the industrial unit should furnish Product Approval Certificate obtained from PWD Assessment Committee within 3 months time, (i.e, from 24.07.2020). -Page - 88</p>	<p>The unit has not furnished Product Approval Certificate obtained from PWD Assessment Committee. - Pages 149 and 151</p>	<p>The PWD officials have informed under the RT Act that the product approval certificate has not been issued and that unit's application cannot be processed. - Page 154 and 155</p> <p>From the observation of TNPCB during inspection and from the information furnished by PWD, it is clear that the unit has not complied with the said condition.</p>

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COMPLIANCE STATUS FILED BY
THE APPLICANT**

M/s. P.MATHIVANAN (E.No.242/1990)

and

K.BALASUBRAMANIAN

(E.No.442/1992)

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